

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 360/TT/2023

Subject : Petition for determination of transmission tariff from COD to 31.3.2024 for replacement of 1x315 MVA, 400/220 kV ICT (ICT-1) at 400/220 kV Ludhiana (PG) Sub-station with 1x500 MVA, 400/220 kV ICT under “Replacement of 1x315 MVA 400/220 kV ICT (ICT-1) at 400/220 kV Ludhiana (PG) Substation with 1x500 MVA 400/220 kV ICT”.

Date of Hearing : **30.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Ajmer Vidyut Vitran Nigam Limited and others.

Parties Present : Shri V.C. Sekhar, PGCIL

Record of Proceedings

The Petitioner’s representative submitted that the present Petition had been filed to determine the transmission tariff from the COD to 31.3.2024 for the replacement of the 1x315 MVA, 400/220 kV ICT (ICT-1) at the 400/220 kV Ludhiana (PG) substation with 1x500 MVA, 400/220 kV ICT. He further submitted that 400/220/33 kV 1x500 MVA ICT at Ludhiana was declared under commercial operation on 27.5.2023.

2. In response to a specific query of the Commission that, in this case, a different asset was taken, the Petitioner’s representative submitted that due to urgency in the system requirement from PSTCL, it was decided in the Regional Power Committee (RPC) that since procurement and commissioning takes time, the spare available at Patna Sub-station may be diverted and installed at Ludhiana Sub-station. He submitted that RPC agreed that the replaced 400/220/33 kV, 315 MVA ICT from Ludhiana would be diverted to the Bhinmal substation. He further submitted that de-capitalization of the 315 MVA ICT spared from the Ludhiana sub-station would be done after its redeployment at the Bhinmal substation at the time of truing-up.

3. The Petitioner’s representative submitted that the Petitioner, through its letter dated 17.9.2024, has requested an extension of 12 days to furnish the information sought through the RoP dated 28.8.2024. He also requested the Commission to issue an order based on the information available on record.

4. Considering the submissions of the Petitioner's representative, the Commission directed the Petitioner to submit on an affidavit within two weeks the information through an affidavit in terms of RoP dated 28.8.2024 with an advance copy to the Respondents who may file their replies, if any, one week thereafter.

5. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**